

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3659/2020

(Arising out of impugned final judgment and order dated 23-04-2020 in CRLA No. 1503/2000 passed by the High Court Of Judicature At Allahabad)

ACHCHHEY LAL & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R.

IA No. 75153/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 75154/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 75152/2020 - EXEMPTION FROM FILING O.T.

IA No. 23834/2022 - GRANT OF BAIL)

Date : 11-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AORFor Respondent(s) Mr. Pareena Swarup, Adv.
Mr. Krishnanand Pandey, AORUPON hearing the counsel the Court made the following
O R D E R

Learned counsel is not prepared for arguing the special leave petition. He prays for short accommodation.

List the matter on 21.03.2022.

(DEEPAK SINGH)
COURT MASTER (SH)(VIDYA NEGI)
COURT MASTER (NSH)